HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)
****

Subject: Pro-forma for filling up of appeals against the awards passed by the Motor Accident Claims Tribunals.

CIRCULAR

No: **4**   Dated: 17|5|2019

The litigants/lawyers shall alongwith their appeals/petitions pertaining to the cases of Motor Accidents Claims fill up the enclosed format with complete details while filing fresh cases before the Hon'ble High Court of Jammu and Kashmir. Henceforth, the filling up of the enclosed format shall be mandatory.

By Order.

(Sanjay Dhar)
Registrar General

No: **4081-100/R.S**   Dated: 17|5|2019

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar.
2. Secretary to Hon'ble Mr/Mrs Justice _____
   …… for information of their Lordships.
3. Registrar Vigilance, High Court of J&K Srinagar.
4. Registrar Rules, High Court of J&K Srinagar.
5. Registrar Judicial, High Court of J&K, Jammu/Srinagar with the request to circulate the format with the cause list.
   …..for information
6. CPC e-Courts for information and for uploading the same on official website of the High Court of J&K.
7. Secretary J&K High Court Bar Association, Jammu/Srinagar.
8. Notice Board Jammu/Srinagar.

Registrar General

Mac App.

Under Section (U/S)	166-163-A (Motor Vehicle Act-1988)
Appeal	A) For enhancement of compensation B) Against Dismissal C) For Reduction of Compensation
Appeal By	A) Claimant B) Driver C) Owner D) Insurance Co.
Nature of case	A) Death B) Injury
Name and Age of Deceased/ Injured	
Marital Status	
Occupation	
Date of accident	
Vehicle No & Type	
Place of Accident	
Name of Driver	
Whether Insured, if yes, name of Insurance Co.	
Minimum wages as on date of accident	
Income assessed by the Tribunal	
Multiplier applied	
Dependents	
Deduction/Disability	
Delay in Filing, if any	
Future Prospects	
Who is liable to pay	Joint & Several/Recovery Rights Given
Amount awarded	
Amount awarded by Tribunal under various heads:	
Rate of interest	